## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1529 ANSWERED ON:21.08.2012 PENDING PENSION CASES Bajirao Shri Patil Padamsinha

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of pension cases of freedom fighters who fought for independence of the country, pending with the Government;
- (b) the reasons for not solving the problems and the number of cases in which clarification is sought by the Government;
- (c) the number of cases in which the applicants have satisfied the Government regarding age anomalies; and
- (d) the time by which a decision on the pending cases is likely to be taken?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): None of the applications for sanction of Samman pension alongwith supporting documents received through the State Governments /Union Territory Administrations except 168 re-verification reports from Government of Andhra Pradesh which relate to applications for sanction of samman pension for participation in Hyderabad Liberation Movement, are pending. These re-verification reports alongwith applications for sanction of samman pension for participation in Hyderabad Liberation Movement which meet the eligibility criteria for sanction of pension are required to be considered by the Screening Committee of Eminent Freedom Fighters. The minimum age of 15 years at the time of participation in the freedom struggle for being eligible for Central Samman Pension was prescribed only on the 06th October, 2009. The data of freedom fighters who were below 15 years of age at the time of participation in the freedom struggle and have been sanctioned samman pension prior to the 06th October 2009 have not been maintained.